

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :3

CP NO.12/ALD/2021

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : DR. MAYANK GUPTA & ORS. V/S TRIPATHI HOSPITAL PVT. LTD. & ORS.

SECTION: 241/242 OF COMPANIES ACT, 2021

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. SUNIL SHARMA ALONGWITH
MS. SRISHTI AGGARWAL &
SH. ADITYA BHUSHAN SINGHAL, ADVS.

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The matter was taken up today through Video Conferencing.

Heard, Sh. Sunil Sharma alongwith Ms. Srishti Aggarwal and Sh. Aditya Bhushan Singhal, Advocates for the applicant through video conferencing, who has filed the present petition under Section 241/ 242 of Companies Act, 2013 for Oppression and Mismanagement in the affairs of the Company.

Let, notices be issued to the respondents by all modes, including the process of the Court, returnable at an early date.

Accordingly, put up in the week commencing 17th March, 2021 before the Regular Court/Video Conferencing, by which time, respondents may put in appearance along with reply.

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Dated : 12.02.2021

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)